

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 374/94.

Date of Order: 28-3-94.

Between:

L.Surya Prakash.

.. Applicant.

and

1. The Postmaster General,  
visakhapatnam.
2. Sr.Superintendent of Post Offices,  
visakhapatnam.

For the Applicant: Mr.T.Lakshminarayana, Advocate

For the Respondents: Mr.N.v.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Post on 6-4-94 for consideration in regard to admission as the learned counsel for respondents seeks time to have necessary instructions.

Status-quo has to be maintained in regard to visakhapatnam, until further orders.

*Am Aya*  
Deputy Registrar(J)CC

To

1. The Postmaster General, visakhapatnam.
2. The Sr.Superintendent of Post Offices, visakhapatnam.
3. One copy to Mr.T.Lakshminarayana, Advocate, CAT.Hyd.
4. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.

pvm

*PVM  
29/3/94*

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)  
AND

THE HON'BLE MR. MEMBER(JUDL)  
AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 28-3-1994

ORDER/JUDGMENT

*Postponed  
Postponed 6-4-94 w/  
advising  
C.P.  
C.P.*

M.A/R.A./C.A./No.

in

O.A.NO.

374/94

T.A.NO.

(w.p.)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered

Central Administrative Tribunal

No order as to costs. DESPATCH

*AM 30 MAR 1994*

HYDERABAD BENCH

pvm

*29/3/94*